



The Haryana Fiscal Responsibility and Budget Management Act, 2005

Act 6 of 2005

Keyword(s):

Budget, GSDP, Fiscal Deficit, Fiscal Indicators, Fiscal Targets, Revenue Deficit, Special Purpose Vehicle, Total Liabilities

Amendments Appended: 8 of 2006, 14 of 2020, 11 of 2022

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PART-I

LEGISLATIVE DEPARTMENT

Notification

The 6th July, 2005

No. Leg. 9/2005.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 29th June, 2005, and is hereby published for general information :—

HARYANA ACT NO. 6 OF 2005

**THE HARYANA FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT ACT, 2005**

AN

ACT

to provide for the responsibility of the State Government to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit, reduction in fiscal deficit, prudent debt management consistent with fiscal sustainability, greater transparency in fiscal operations of the Government and conduct of fiscal policy in a medium term framework and for matters connected therewith or incidental thereto.

BE it enacted by the Legislature of the State of Haryana in the Fifty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Haryana Fiscal Responsibility and Budget Management Act, 2005.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint in this behalf.

2. In this Act, unless the context otherwise requires,—

Definitions.

- (a) "budget" means the annual financial statement laid before the House of the Legislature of the State of Haryana under article 202 of the Constitution of India;
- (b) "current year" means the financial year preceding the ensuing year;
- (c) "ensuing year" means the financial year for which the budget is being presented;
- (d) "financial year" means the year beginning on the 1st April and ending on 31st March next following;

- (e) "GSDP" means Gross State Domestic Product at current market prices;
- (f) "fiscal deficit" is the excess of aggregate disbursements (net of debt repayments) over revenue receipts, recovery of loans and non-debt capital receipts;
- (g) "fiscal indicators" are such indicators as may be prescribed for evaluation of the fiscal position of the State Government;
- (h) "fiscal targets" are the numerical ceilings and proportions to total revenue receipts (TRR) or GSDP for the fiscal indicators;
- (i) "prescribed" means prescribed by rules made under this Act;
- (j) "previous year" means the year preceding the current year;
- (k) "revenue deficit" means the difference between revenue expenditure and total revenue receipts (TRR);

Explanation.—Total revenue receipts (TRR) includes State's own revenue receipts (both tax and non-tax) and current transfers from the Centre (comprising grants and State's share of Central taxes).

- (l) "special purpose vehicle" means an organisation or institution set up by State Government to discharge specific assignments/duties within a specified period in respect of financial transactions or raising of loans from financial institutions or the market for specific purposes against State guarantees;
- (m) "State Government" means the Government of the State of Haryana; and
- (n) "total liabilities" means the liabilities under the Consolidated Fund of the State and the public account of the State and shall also include borrowings by the public sector undertakings and the special purpose vehicles and other equivalent instruments including guarantees where the principal and/or interest are to be serviced out of the State budgets.

Fiscal
management
objectives.

3. The State Government shall—

- (a) take appropriate measures to eliminate the revenue deficit and thereafter build up adequate revenue surplus and contain the fiscal deficit at a sustainable level, and utilize such surplus for discharging the liabilities in excess of the assets or for funding capital expenditure;
- (b) pursue policies to raise non-tax revenue with due regard to cost recovery and equity; and

20 314

- (c) lay down norms for prioritisation of capital expenditure, and pursue expenditure policies that would provide impetus for economic growth, poverty reduction and improvement in human welfare.

4. The State Government shall be guided by the following fiscal management principles, namely :—

Fiscal management principles.

- (a) transparency in setting the fiscal policy objectives, the implementation of public policy and the publication of fiscal information so as to enable the public to scrutinise the conduct of fiscal policy and the State of public finances;
- (b) stability and predictability in fiscal policy making process and in the way fiscal policy impacts the economy;
- (c) responsibility in the management of public finances, including integrity in the budget formulation;
- (d) fairness to ensure that policy decisions of the State Government have due regard to their financial implications on future generations; and
- (e) efficiency in the design and implementation of the fiscal policy and in managing the assets and liabilities of the public sector balance sheet.

5. The State Government shall in each financial year lay before the House of the State Legislature, the following statements of fiscal policy along with the budget, namely :—

Fiscal policy statements to be laid before the State Legislature.

- (a) the Macroeconomic Framework Statement;
- (b) the Medium Term Fiscal Policy Statement; and
- (c) the Fiscal Policy Strategy Statement.

6. The macroeconomic framework statement, in such form as may be prescribed, shall contain an overview of the State economy, an analysis of growth and sectoral composition of GSDP, an assessment related to State Government finances and future prospects.

Macroeconomic framework statement.

7. (1) The medium term fiscal policy statement shall set forth a three-year rolling target for the prescribed fiscal indicators with clear enunciations of the underlying assumptions.

Medium term fiscal policy statement.

(2) In particular and without prejudice to the provisions contained in sub-section (1), the medium term fiscal policy statement shall include the various assumptions behind the fiscal indicators and an assessment of sustainability relating to—

- (i) the balance between revenue receipts and revenue expenditure;

- (ii) the use of capital receipts including borrowing for generating productive assets; and
- (iii) the estimated yearly pension liabilities worked out on actuarial basis for the next ten years :

Provided that in case it is not possible to calculate the pension liabilities on actuarial basis during the period of first three years after the coming into force of this Act, the State Government may, during that period, estimate the pension liabilities by making forecasts on the basis of trend growth rates.

Fiscal policy
strategy
statement.

8. The fiscal policy strategy statement shall be in such form as may be prescribed and shall contain, *inter alia*—

- (i) the fiscal policies of the State Government for the ensuing year relating to taxation, expenditure, borrowing and other liabilities (including borrowings by public sector undertakings and special purpose vehicle and other equivalent instruments where liability for repayment is on the State Government), lending, investments, other contingent liabilities, user charges on public goods/ utilities and description of other activities, such as guarantees and activities of public sector undertakings which have potential budgetary implications;
- (ii) the strategic priorities of the State Government in the fiscal area for the ensuing year;
- (iii) the key fiscal measures and the rationale for any major deviation in fiscal measures pertaining to taxation, subsidy, expenditure, borrowings and user charges on public goods/utilities; and
- (iv) an evaluation of the current policies of the State Government *via-a-vis* the fiscal management principles set out in section 4, the fiscal objectives set out in the medium term fiscal policy statement in sub-section (1) of section 7 and fiscal targets set out in section 9.

Fiscal targets.

9. (1) The State Government may prescribe such targets as may be deemed necessary for giving effect to the fiscal management objectives.

(2) In particular, and without prejudice to the generality of the foregoing provisions, the State Government shall—

- (a) progressively reduce revenue deficit from the financial year 2005-2006, so as to bring it down to zero by 2008-09 and generate revenue surplus thereafter;
- (b) progressively reduce fiscal deficit from the financial year 2005-06, so as to bring it down to not more than 3 per cent of GSDP by the year ending March, 2010;

- (c) ensure within a period of five years, beginning from the financial year 2005-06 and ending on 31st March, 2010, that the outstanding total debt including contingent liabilities do not exceed 28 per cent of the estimated GSDP for that year :

Provided that revenue deficit and fiscal deficit may exceed the limits specified under this section due to ground or grounds of unforeseen demands on the finances of the State Government arising out of internal disturbance or natural calamity or national security or such other exceptional grounds as the State Government may specify :

Provided further that a statement in respect of the ground or grounds specified in the first proviso shall be placed before the House of the State Legislature, as soon as may be, after such deficit amount exceeds the aforesaid targets.

10. (1) The State Government shall take suitable measures to ensure greater transparency in its fiscal operations in the public interest and minimise as far as practicable, secrecy in the preparation of the budget.

Measures for
fiscal
transparency.

(2) In particular, and without prejudice to the generality of the foregoing provisions, the State Government shall, at the time of presentation of the budget, make disclosures on the following, along with detailed information in such forms as may be prescribed :—

- (a) the significant changes in the accounting standards, policies and practices affecting or likely to affect the computation of fiscal indicators;
- (b) details of borrowings by way of ways and means advances/ overdraft availed of from the Reserve Bank of India.

(3) Whenever the State Government undertakes unconditionally and substantially to repay the principal amount and/or pay the interest of any separate legal entity, it has to reflect such liability as the borrowings of the State.

11. (1) The Minister-in-Charge of the Department of Finance (hereinafter referred to as "Minister of Finance") shall review, half yearly, the trends in receipts and expenditure in relation to the budget estimates and place before the House of the State Legislature, the outcome of such reviews.

Measures to
enforce
compliance.

(2) Whenever there is either shortfall in revenue or excess of expenditure over the intra-year targets mentioned in the fiscal policy strategy statement or the rules made under this Act, the State Government shall take appropriate measures for increasing revenue and/or for reducing the expenditure, including curtailment of the sums authorised to be paid and applied from out of the Consolidated Fund of the State :

Provided that nothing in this sub-section shall apply to the expenditure

charged on the Consolidated Fund of the State under clause (3) of article 202 of the Constitution of India or any other expenditure, which is required to be incurred under any agreement or contract, which cannot be postponed or curtailed.

(3) (a) Except as provided under this Act no deviation in meeting the obligations cast on the State Government under this Act shall be permissible without approval of the State Legislature.

(b) Where owing to unforeseen circumstances, any deviation is made in meeting the obligations cast on the State Government under this Act, the Minister of Finance shall make a statement in the House of the State Legislature explaining—

(i) any deviation in meeting the obligations cast on the State Government under this Act;

(ii) whether such deviation is substantial and relates to the actual or the potential budgetary outcomes; and

(iii) the remedial measures, the State Government proposes to take.

(4) Any measure proposed in the course of the financial year, which may lead to an increase in revenue deficit, either through increased expenditure or loss of revenue, shall be accompanied by a statement of remedial measures, proposed to neutralise such increase or loss, and such statement shall be placed before the House of the State Legislature.

(5) The State Government may set up an agency independent of the State Government to review periodically the compliance of the provisions of this Act and table such reviews in the House of the State Legislature.

Protection of
action taken in
good faith.

12. No suit, prosecution or other legal proceedings shall lie against the State Government or any officer of the State Government for anything which is in good faith done or intended to be done under this Act or the rules made thereunder.

Application of
other laws not
barred.

13. The provisions of this Act shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.

Power to
remove
difficulties.

14. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as may appear to be necessary for removing the difficulty :

Provided that no order shall be made under this section after the expiry of two years from the commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before the State Legislature.

15. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

Power to make rules.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely :—

- (a) the form of the macroeconomic framework statement under section 6;
- (b) the form of medium term fiscal policy statement, including the rolling targets for the fiscal indicators under section 7;
- (c) ~~the form of fiscal policy strategy statement under section 8;~~
- (d) the forms for disclosure under sub-section (2) of section 10;
- (e) measures to enforce compliance;
- (f) the manner of review of compliance of the provisions of this Act by the independent agency under section 11; and
- (g) any other matter which is required to be, or may be, prescribed.

(3) Every rule made under this Act shall be laid, as soon as may be, after it is made, before the House of the State Legislature, while it is in session. If the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

R. S. MADAN,
Secretary to Government, Haryana,
• Legislative Department.

PART I

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification

The 23rd January, 2006

No. Leg. 9/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 17th January, 2006, and is hereby published for general information :—

HARYANA ACT NO. 8 OF 2006

THE HARYANA FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT (AMENDMENT) ACT, 2005

AN

ACT

*further to amend the Haryana Fiscal Responsibility and Budget
Management Act, 2005.*

Be it enacted by the Legislature of the State of Haryana in the Fifty-sixth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Fiscal Responsibility and Budget Management (Amendment) Act, 2005.

Short title.

2. In section 2 of the Haryana Fiscal Responsibility and Budget Management Act, 2005 (hereinafter called the principal Act),—

Amendment of section 2 of Haryana Act 6 of 2005.

(i) the existing clause (a) shall be re-numbered as clause (aa) thereof and before the clause so re-numbered, the following clause shall be inserted, namely:—

“(a) “aided institution employee” means a person in the wholtime employment of any primary school, secondary school, college, university or technical education institution recognised and aided by the State Government for payment of salary, etc.”;

(ii) after clause (j), the following clause shall be inserted, namely:—

“(jj) “public sector employee” means a person in the wholtime employment of any public sector undertaking including boards and corporations of the State of Haryana and drawing salary from the concerned institute.”;

Amendment of section 9 of Haryana Act 6 of 2005

- 3. In sub-section (2) of section 9 of the principal Act,—
 - (i) for the existing clauses (a) and (b), the following clauses shall be substituted, namely :—
 - “(a) bring out annual reduction in revenue deficit from the financial year 2005-06, so as to bring it down to zero by 2008-09 and generate revenue surplus thereafter;
 - (b) bring out annual reduction in fiscal deficit from the financial year 2005-06, so as to bring it down to 3% of GSDP by the year ending March, 2009;”;
 - (ii) in clause (c), in the second proviso, for the sign “.” existing at the end, the sign “;” shall be substituted; and
 - (iii) after clause (c), the following clauses shall be added at the end, namely :—
 - “(d) bring out annual statement giving prospects for the State’s economy and related fiscal strategy; and
 - (e) bring out special reports along with the budget giving details of number of employees in Government, public sector and aided institutions and their related salaries.”.

Amendment of section 11 of Haryana Act 6 of 2005

- 4. In sub-section (5) of section 11 of the principal Act, the words “independent of the State Government” shall be omitted.

R. S. MADAN,
Secretary to Government, Haryana,
Legislative Department.



The Haryana Fiscal Responsibility and Budget Management (Amendment) Act, 2020

Act 24 of 2020

Keyword(s):

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PART-I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 22th September, 2020

No. Leg. 34/2020.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th September, 2020 and is hereby published for general information:-

HARYANA ACT NO. 24 OF 2020**THE HARYANA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT
(AMENDMENT) ACT, 2020****AN****ACT**

further to amend the Haryana Fiscal Responsibility and Budget Management Act, 2005.

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

1. This Act may be called the Haryana Fiscal Responsibility and Budget Management (Amendment) Act, 2020. Short title.
2. For clause (b) of sub-section (2) of section 9 of the Haryana Fiscal Responsibility and Budget Management Act, 2005, the following clause shall be substituted, namely:- Amendment of section 9 of Haryana Act 6 of 2005.
 - “(b) for the financial year 2020-21, additional fiscal deficit of 2% over and above 3% of GSDP (upto 5% of GSDP) shall be permissible;”.

**BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.**

PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 30th March, 2022

No. Leg. 11/2022.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 30th March, 2022 and is hereby published for general information:—

HARYANA ACT NO. 11 OF 2022**THE HARYANA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2022**

AN

ACT

further to amend the Haryana Fiscal Responsibility and Budget Management Act, 2005.

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Haryana Fiscal Responsibility and Budget Management (Amendment) Act, 2022.

Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 1st April, 2021.

2. For clauses (a), (b) and (c) of sub-section (2) of section 9 of the Haryana Fiscal Responsibility and Budget Management Act, 2005, the following clauses shall be substituted, namely:—

Amendment of section 9 of Haryana Act 6 of 2005.

- “(a) attain the revenue deficit as percentage to GSDP in vogue in that particular year as recommended by the Central Finance Commission and approved by the Government of India;
- (b) achieve the fiscal deficit as percentage to GSDP in vogue in that particular year as recommended by the Central Finance Commission and approved by the Government of India;
- (c) ensure that the outstanding debt as percentage to GSDP in vogue in that particular year as recommended by the Central Finance Commission and approved by the Government of India:

Provided that revenue deficit and fiscal deficit may exceed the limits, specified by the Government of India from time to time, on the ground of unforeseen demands on the finances of the State Government arising out of internal disturbance or natural calamity or national security or such other exceptional ground as the State Government may specify:

Provided further that a statement in respect of the ground specified in the first proviso shall be placed before the House of the State Legislature, as soon as may be, after such deficit amount exceeds the targets;”.

BIMLESH TANWAR,
Administrative Secretary to Government,
Haryana, Law and Legislative Department.